

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET

CAUSE TITLE T.A. 1142 OF 1987

NAME OF THE PARTIES Shri. Nand Lal

Applicant

Versus

Union of India

Respondent

Part A, B & C

Sl. No.	Description of documents	Page
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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Received on Dated: 11-4-12

File B/C destroyed on 09-5-12

Counter Signed.....

Section Officer / In charge

Signature of the
Dealing Assistant

CIVIL

SIDE

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

9

Nature and number of case W.P. No. 1912 - 83.

Name of Parties Nand Kumar. vs. Union of India and an

Date of Institution 11-4-83.

Date of decision ?

File no.	Serial no. of paper	Description of paper	Number of sheets	Court Fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
1		1- W.P. with Answer and app. dail.	8-	-	102-00.			
2		Power	1-	-	5-00.			
3		Corr. 4303 (W) 883	1-	-	5-00.			
4		Supplying app. dail	4-	-	2-00			
5		Power	2	-	5-00.			
6		order Sheet	1-	-	-			
7		Power Copy						

ve this day of 198 , examined and compared the entries on this sheet with the papers on the record. I have made all necessary and certify that the paper correspond with the general index, that they bear court-fee stamps of value of Rs. , that all orders have been carried out, and that the record is order up to the date of the certificate.

Munsarim

Clerk

Order Sheet

T.A. no. 1142 of 87

:: 2 ::

Nand Kumar VS UOD

(B)

Serial
number
of
order
and dateBrief Order, Mentioning Reference
if necessaryHow complied
with and
date of
compliance

8/11/89

Hon' Mr. D.K. Agrawal, J.M.

Hon' Mr. K. Obayya, A.M.

None appears for the applicant. Shri Siddharth Verma counsel for the respondent is present. This case has been received on transfer from Allahabad. Notices were issued to the parties. Office copy of the same is available on record. However, notice again be sent to the counsel as well as applicant listing the case on 30-1-90 for orders.

(sns)

A.M.

J.M.

OK
This W.P no 1912/83
received on transfer
from Lucknow High Court
alongwith other W.Ps
in May '87.

On the date of
transfer the case was
admitted. CA/RA
not filed. Stay order
operating.

Transfer notices issued
by Addl office, but
neither any reply nor
any undelivered cover
received back
submitted for orders.

6/11/89

OK
Notice issued
12/12/89

OR
Notices were
issued on 11/12
No undelivered
rep. cover has been
return back

S. F order

L
12/12/89

Dinesh

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.1142 of 1987 (T)
(W.P. NO.1912 of 1983)

Nand Kumar Applicant.

Versus

Union of India & Ors Respondents

30.1.1990

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

No one is present for the applicant. Notices were sent to the applicant as well as his counsel by Registered post on 12.12.1989. They are presumed served.

This petition is accordingly dismissed for default of the applicant.

sd/ μ

83/

A. M.

V.G.

// True Copy //

558

Chase &
do 21/2/90

Barry
-1/2/90

Group A 14 (c)

2964, 8/6

In the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench, Lucknow.

Writ Petition No.

1912 of 1983.

Nand Kumar Petitioner

Versus

Union of India and others..... Opposite Parties.

I N D E X

Sl. No.	Particulars	Pages Nos.
1.	Writ Petition	1 to 6
2.	Annexure No. 1	6 and 7
3.	Affidavit	8 and 8
4.	Power	10
5.	Stay Application.	11

⑯ 47577
Lucknow Dated

April 11, 1983.

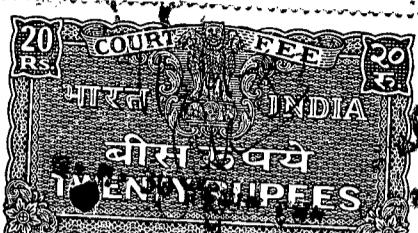
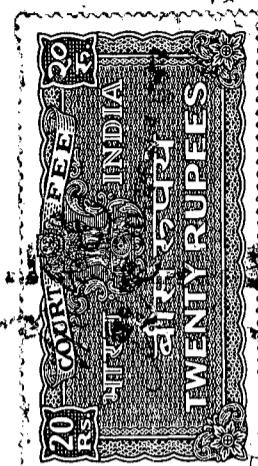
Surya Kant
(Surya Kant)
Advocate,
Counsel for the Petitioner.

In the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench, Lucknow.

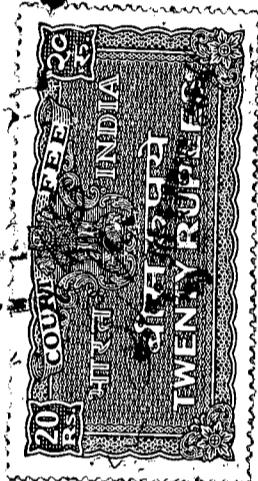
Writ Petition No. 1912

of 1983.



Nand Kumar aged about 48 yearss on of late Mathura Prasad, resident of S.E/28E, Haider Canal Colony, Charbagh, Lucknow.

Petitioner



Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Senior Divisional Personal Officer for II Northern Railway Hazratganj, Lucknow.

Opposite Parties

System
9/1/84
The humble petitioner submits as under:-

- 
1. That the petitioner is working as Head Telephone Operator and is posted at N.R.Exchange, Badshahnagar Lucknow.
 2. That the opposite party No. 3 circulated a letter No. 561/E/6/2(T/O) dated 13-12-1982 for the selection for the post of Chief Telephone Operator in the grade 550-750 (RS). A true and typed copy of the same is filed herewith as Annexure No. 1 to this writ petition.
 3. That a part from the petitioner eight other persons were called for the test for the selection of the said post and it would not be out of place to

mention that the persons mentioned below the name of the petitioner are much juniors in comparison to the petitioner.

4. That the said selection through test was held on 28-12-1982, but the petitioner was unfortunately fallen ill so he submitted his Railway Doctor's medical certificate from appearing into the said test.
5. That the Railway Board who is a Rule making authority and whose decisions are having the ~~the~~ force of law have made the rules to ^{such} cover/circumstances in which if a candidate due to unavoidable circumstances failed to appear in the test the relevant rule is reproduced as under:-

Supplementary Selections

"Supplementary Selection" means the selection which is held to consider those candidates who could not appear before the Selection Board due to late receipt of advice or failure of the Administration to relieve them in time or due to other unavoidable circumstances over which the candidates had no control.

Such selections are held to permit those candidates who could not appear in the first selection due to sickness or other such unavoidable circumstances mentioned above, to appear at a supplementary meeting of the Selection Board and avail their opportunity to be considered for the higher post.

Mandiram Srinivas

Following are the rules in regard to holding supplementary selections:-

- (1) Failure to attend the first selection due to sickness should be covered by a medical certificate from a Railway Medical Officer.
- (2) Unavoidable absence does not include the absence to attend a wedding etc.
- (3) An absentee employee who does not return to duty within six months from the date of first selection, loses his claim for consideration.
- (4) Employees unable to appear at a selection due T.B. or Leprosy may, however, be allowed to appear at a later date provided they return to duty within one year from the date of original selection.
- (5) The supplementary Selection Board should, as far as possible, consist of the same officers who formed the original Board.
- (6) The supplementary selection should be held within a month of the date of original selection.
- (7) Absentees examined after three months and found suitable should be interpolated in the f list and should be given their due position which they would have attained had they appeared in time. The candidates selected in the supplementary selections their juniors who, on their selection, might have been promoted earlier (R.B'S. No. E 54PM 1/19/3 of 4-4-55 and E 56 PM 1/19/3 of 9-7-56).
- (8) According to revised instructions, not more than one supplementary selection should be held, (R.B's.4

(4)

No. E(NG) 1-76 PM 1/168 of 3-9-76) (N.R., S.N. 6618).

6. That up till now the opposite parties have not held any supplementary selection to test the suitability of the petitioner and as such they have violated para 6 of the Supplementary Section Rules.
7. That on 11-4-1983 in the morning the petitioner came to know that the opposite parties without holding any supplementary selection are going to hold the interview of the rest of the persons mentioned in Annexure No. 1, on today i.e. on 11-4-1983 hence the necessity arose for filing the present writ petition.
8. That in case the selection is completed after interview and its result then the petitioner who is senior than many other shall not only lose his seniority but the monetary loss shall also be caused to the petitioner.
9. That since the petitioner was ill on the date of the test i.e. on 28-12-1982 and he also submitted the medical certificate from the Railway Doctor to the opposite parties so he has got right to appear into the ~~xxm~~ supplementary selection and the opposite parties are under obligation to hold the supplementary test.
10. That having no alternative efficacious remedy the petitioner is hereby challenging the said interview on the grounds inter alia:-

Nandkumar Surelom

G R O U N D S

- a) Because the petitioner was ill on the date of the test and hence he submitted Railway Doctor's medical certificate and his case is covered by para 1 and 6 of the rules for Supplementary Sections.
- b) Because the opposite parties are under obligation to hold the supplementary selection within a month from the first selection i.e. from 28-12-1982 and in not doing so the opposite parties have violated the law.
- Because the opposite parties are under obligation and are liable to be commanded to hold the supplementary selection before the interview and finalising the appointment of any one on the post of Chief Telephone Operator in grade 550-750 (RS).

P R A Y E R

Wherefore it is prayed that this Hon'ble Court may be pleased to issue:-

- i) to issue a suitable order, direction or writ in the nature of mandamus commanding the opposite parties to hold the supplementary Section at once maintaining the seniority of the petitioner against the persons mentioned in the Annexure No. 1.
- ii) to issue a suitable order, direction or writ in the nature of mandamus commanding the opposite parties not to finalise the appointment of any one unless and until the supplementary selection of the petitioner is held and results are declared.
- iii) to issue a writ, order or direction which this Hon'ble High Court may deem just and proper in the facts of the case along with the cost of the writ petition.

Lucknow Dated

11-4-1983.

Ramakumar Sivaram

Surya Kant
(Surya Kant)
Advocate,
Counsel for the Petitioner.

(6)
In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No. of 1983*

Nand Kumar Petitioner

Versus

Union of India and others Opposite Parties

ANNEXURE NO.1

NORTHERN RAILWAY
DIVISIONAL OFFICE
LUCKNOW.

No. 561E/E-6/2(T/O)

Dated 13-12-1982.

Sr. D.S.T.M./Lucknow
C.T.I./Lucknow.

Re: Selection for the post of Chief
Telephone Operator (Order 550-750(RS)

.....

The written test for the post of Chief Telephone
Operator grade 550-750(Rs) will be held at 10.00 hrs.
on 28-12-1982 in the DRM's Office, Lucknow.

This intimation should be got noted from the staff
detailed below and spared well intima. They should be
directed to report to Supdt., S.&T. Branch/ Sr. DSTE
on the date and time given above.

The unconditional refusal, if any, of the staff
who are not willing to appear in the test may kindly
be obtained and sent to this office ('P' Branch) latest
by 25th. December, 1982.

S.No. Name Designation.

S/Shri

1. B.C.Bhattacharya Head Telephone Operator

2. N.P.Srivastava

-do-

Nand Kumar Sivastava

....7

(7)

3. M.L.Manghi	Head Telephone Operator
4. R.C.Lal	-do-
5. Nand Kumar	-do-
6. Rameshwar Prasad	Sr. Telephone Operator
7. B.P.Sharma	-do-
8. Thakur Din (ST)	-do-
9. Miss Asian Horro	-do-

Sd.

Divisional Personnel Officer (II),
Lucknow.

Copy to Sr. D.S.O./Lucknow for information.



Nand Kumar Director

In the Hon'ble High Court of Judicature at Allahabad
7
Lucknow Bench, Lucknow.

Writ Petition No 1

of 1983.



Nand Kumar Petitioner

Versus

Union of India and others Opposite Parties

AFFIDAVIT

I, Nand Kumar aged about 48 years son of late
Mathura Prasad resident of S.E/28E, Haider Canal Colony,
Charbagh, Lucknow do hereby solemnly affirm and state
on oath as under:-

1. That the deponent is the petitioner in the above
noted writ petition and as such he is fully conver-
sant with the facts of the case.

Continued ...page 2.

Nand Kumar Sircostani

(2)

2. That the contents of paragraphs 1 to 4 and 6 to 10 of the writ petition are true to my personal knowledge and those of paras 5 are believed by me to be true.
3. That Annexure No. 1 is the true copy of its original which the deponent has compared with its original.



Lucknow Dated
April 1, 1983.

Nand Kumar Suriyakant
Deponent.

XXXXXX

Verification

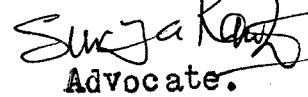
I, the above named deponent do hereby verify that the contents of paragraphs 1 to 3 of this affidavit are true to my own knowledge. Not part of it is false and that nothing material has been concealed. So help me God.

Lucknow Dated
April 11, 1983.

Nand Kumar Suriyakant
Deponent.

I identify the deponent who has signed before me.

Lucknow Dated
April 11, 1983.


Advocate.

Solemnly affirmed before me on 11-4-83 at 11:30 A.M./P.M. by Nand Kumar the deponent who is identified by Sri Suriyakant Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read and explained by me.


OATH COMMISSIONER
High Court, (Lucknow Bench)

No. 56/310

Date.....

11-4-83

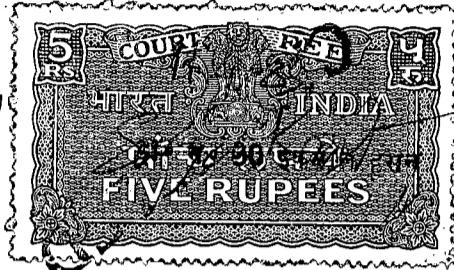
3

In the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench, Lucknow.

C.M. Application No. 1303 of 1983.

In
Writ Petition No. 1912 of 1983.



Nand Kumar aged about 48 years son of late Mathura Prasad resident of S.E/28E, Haider Canal Colony, Charbagh, Lucknow.

..... Petitioner

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow
3. Senior Divisional Personal Officer II Northern Railway Hazratganj, Lucknow.

..... Opposite Parties.

Application for Stay.

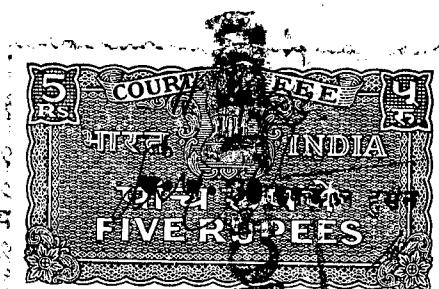
The humble petitioner submits that for the facts and reasons stated in the accompanying writ petition duly supported by an affidavit it is therefore prayed that the further proceeding in the selection for the any body's post of Chief Telephone Operator and his appointment may be stayed on the said post till the disposal of this writ petition and an ad-interim order to this effect may kindly be granted meanwhile.

Lucknow Dated
April 11, 1983.


(Surja Kant)
Advocate,
Counsel for the Petitioner.

2/14
ब अदालत श्रीमान High Court

महोदय



109-5
11/4

वकालतनामा

Nand Kumar

वादी (मुद्दे)

बनाम

Union of India

प्रतिवादी (मुद्दाबतेह)

नं मुकद्दमा सन् १९ पेशी की ता १९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री Surya Kant

Advocate, 10-Singhun

एडवोकेट

निलग

महोदय
वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता है और लिखे देता है इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से दाखिल करे और तसदीक करें या मुकद्दमा उठावें या कोई रूपया जमा करें या हमारी या विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें या कोई वकील महोदय द्वारा की गई वह सब कार्यवाही हमको हर्वदा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर Nand Kumar

साक्षी (गवाह) Surya Kant

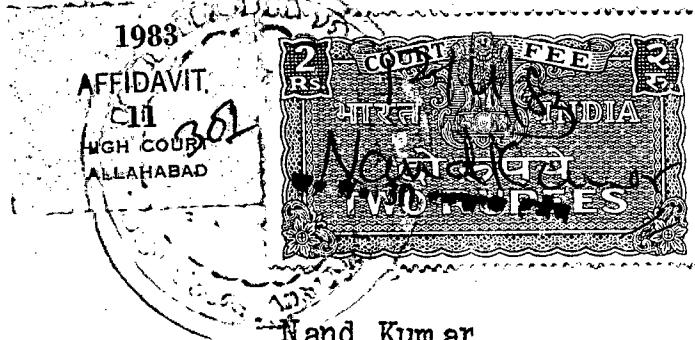
दिनांक महीना सन् १९ ई०

Accepted
Surya Kant

86

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. 1912 of 1983.



Nand Kumar Petitioner

Versus

Union of India and others Opposite Parties.

Supplementary Affidavit

I, Nand Kumar aged about 48 years son of late Mathura Prasad resident of S.E/28E, Haider Canal Colony, Charbagh, Lucknow do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the petitioner in the above noted writ petition and as such he is fully conver-sant with the facts of the case.
2. That vide letter dated 6-1-1983 the deponent requested the opposite parties to take his test and a true and typed copy of the said application is filed herewith as Annexure No. 2 and its reminder's true and typed copies are filed herewith ~~representations~~ as Annexure No. 3 to this Supplementary Affidavit.
3. That the opposite parties have kept both the annexures 2 and 3 in the cold storage which amounts the denial of justice from them.
4. That interview which scheduled for 11-4-1983 has been shifted for 12-4-1983 at about 2 P.M. and in case the stay as prayed is not granted then the

Nand Kumar Swastham

(2)

the deponent shall suffer irreparable loss and injury in as much as he shall become junior and shall lose his seniority as well as the monetary loss shall be caused to the deponent.

Lucknow Dated

April 12, 1983.

Nand Kumar Suresh
Deponent.

Verification

I, the above named deponent do hereby verify that the contents of paras 1 to 4 of this Supplementary Affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

Lucknow Dated

April 12, 1983.

Nand Kumar Suresh
Deponent.

I identify the deponent who has signed before me.

Lucknow Dated

April 12, 1983.


Advocate.

Solemnly affirmed before me on 12-4-1983 at 11th A.M./P.M. by Sri Nand Kumar, the deponent who is identified by Sri Suresh Kumar, Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent & that he understand the contents of this ~~aff~~ Supplementary affidavit which have been read and explained by me.


COMMISSIONER

High Court (Lucknow Bench)

12-4-1983

12-4-1983

Nand Kumar Suresh

X 3

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

~~ExMxxApplicationxx~~

Writ Petition No. of 1983.

Nand Kumar Petitioner

Versus

Union of India and others Opposite Parties.

Annexure No. 2

To

The Divisional Railway Manager,
Northern Railway,
Lucknow.

Through:- Proper channel

Sir,

Respectfully I beg to say that I was on Railway
sick list during the written test was held on 28-12-82
for the post of 550-750 of C.T.O. and now I am fit
and resumed my duties.

It is therefore request you to kindly take my
test also for the above post.

Yours faithfully,

Sd. (Nand Kumar Srivastava)

6.1.83
Hd. Tele. Operator
BB Exchange N.R.



Nand Kumar Srivastava

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No. of 1983.

Nand Kumar Petitioner

Versus

Union of India and others Opposite Parties.

Annexure No. 3

To

The D.R.M.,
N.Rly. Lko.

"Through Proper Channel"

Sir,

I am sorry to inform you that inspite of my request of 6-1-83 for the written test of C.T.O. gr. 550-750. I have not been called upto now for the test and today I came to know that you have called four persons for the viva voce ignoring me.

I therefore request you to kindly call me also and then take the viva voce to others.

Yours faithfully,

Sd. Nand Kumar Srivastava
11.4.83
Hd. Tel. Opt. B.B.Exchange

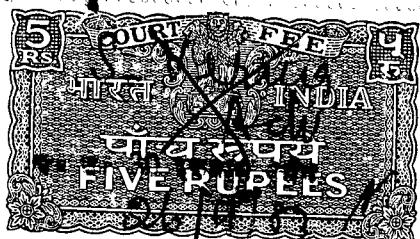


Nand Kumar Srivastava

1517

8/10

In the High Court of Indore at Allahabad
(Concurrent Bench) Lucknow



Wand Kumar

~~प्राप्तिकारी अभियान~~ | Petitions

Union of India

અનુભૂતિ

W.P. एंटोनी वर्मा, Advocate
एंटोनी वर्मा 1912 संव. 1983 प्रेसीडींग एंटोनी वर्मा, Advocate
काशी एंटोनी वर्मा में अपनी दोर से एंटोनी वर्मा, Advocate

एडवोकेट/वॉर्नीत गहोर्या जो अपना वॉर्नीत लिया ते उरलोडलरार ॥ उरला
हुं और तिलो लेता हुं ति इस युक्तिमात्रे वॉर्नीत गहोर्या स्वयं अथवा अन्य
वॉर्नीत छारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या लोह
जाकल दाखिल करें या लौटावें या छारी और ऐ डिवरी जारी लावें
और संया दर्शन करें या युक्तिमात्रा या इन्वाल वाया तथा अपील व
बिवराळी छारी और से छारे या अपने हस्ताक्षर से दाखिल करें और
तसदीक करें या युक्तिमात्रा उठावें या लोह संया जमा करें या छारी
प्रवर्द्धी ॥ और जारी ॥ तो हाशिल लिया तुआ लूप्या अपने या हस्तरे
हस्ताक्षर तुपत्रहस्तखरी ॥ रसीद से लेवें तो पर्यं लियुक्त, करें
वॉर्नीत गहोर्या जो वह बड़ सब लाईवाही हगफों उर्वथा सर्वीकार
है और होकी इसकिये पह वकालतमात्रा लिख दिया ॥ क्रूराणा रह जाए
समय पर जाग आवें ।

~~Divisional Railway Manager.~~

हसताहार - Northern Railway -
LUCKNOW.

Fig. 120.7

For. General Personnel Officer
Northern Railway, Lucknow

ACCEPTED

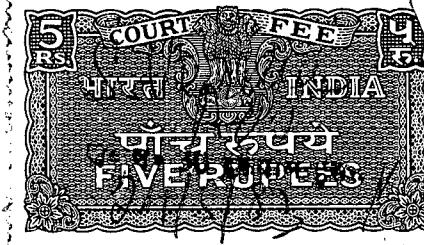
Stereus

(SIDDHARTH VERMA)
ADVOCATE

50
19.4.83

N.R.

VAKALATNAMA



Before
In the Court of

On the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.
Writ Petition No. 1912 of 1983

Sri Nand Kumar

Plaintiff
Defendant

Claimant
Appellant
Petitioner

Union of India and others

Defendant
Plaintiff

Versus

Respondent
Opp.-parties

The President of India do hereby appoint and authorise Shri. Siddharth Verma, Advocate,

C-16, K-road, Mahanagar Extension, Lucknow

to appear, act, apply, plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India to file and take back documents, to accept processes of the Court, to appoint and instruct Counsel, Advocate or Pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit/appeal/proceedings and to do all things incidental to such appearing, acting, applying Pleading and prosecuting for the Union of India SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate Officer of the Government of India, the said Counsel/Advocate/Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit/appeal/claim/defence/proceedings against all or any defendants/respondents/appellant/plaintiff/opposite parties or enter into any agreement, settlement, or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such appropriate Officer of the Government of India and an omission to settle or compromise would be definitely prejudicial to the interest of the Government of India and said Pleader/Advocate of Counsel may enter into any agreement, settlement or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted and in every such case the said Counsel/Advocate/Pleader shall record and communicate forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise.

The President hereby agrees to ratify all acts done by the aforesaid Shri. Siddharth Verma,
Advocate
in pursuance of this authority.

IN WITNESS WHEREOF these presents are duly executed for and on behalf of the President of India this the..... 24th May 1983.....

Dated..... 24.5..... 1983

2014/1983
Accepted
Merry

(Siddharth Verma).....
Advocate

J. J. Dhang

Designation of the Executive Officer

N.R.—149/1—June, 1981—75,00 F.

Adl. Chief Personnel Officer,
Northern Railway, New Delhi

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. 1912

of 1983

5/22
22

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
11-4-03.	<p>Hon. D. N. The, J. Hon. K. S. Varma, J. Pet. up tomorrow as prayed by which - - - - - - - - - - examination Sd.</p>	
12-4-03.	<p>Hon. K. S. S. Hon. K. N. Goyal, J. Issue notice to obj. to show cause why the W.P. may not be admitted fixing 19-4-03. - - - - - - - - Requisite charged. Sd.</p>	
19-4-03	<p>19-4-03 fixed with Cmtd 4303 2403 forms 1136 2403 243 by court S. C. S. J. K. N. Goyal Adm. Secy.</p>	
		Sd 8/19/94

11/4/2014

2417
15/4/03
H.I.C. 2417
हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिक) प्रार्थना - पत्र संख्या सन १६५३ ई०

सं. 1912 सन १६५३ ई० में

Nand Kumar प्राधीन

Union of India प्रति प्रत्याधीन

Union of India through its

General Manager, Northen Railway.

Bazar House, New Delhi प्रत्याधीन

चूंकि उपर लिखे प्राधीन ने इस न्यायालय में उपर्युक्त सुविदमें के सम्बन्ध में
के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 19 माह 4 सन १६०३
को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर
लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विहित विशेष और
सिंह होगी।

बीमा नहीं NOT INSURED

सामाये ये डाक टिकटों का मूल्य ५० पैसे

Amount of Stamps Affixed R. P. प्राप्त किया

Received a Registered

शाने वाले का नाम

Addressed to

क्रमांक/No.

712

तारीख-माह

Date Stamp

उससे पहले, स्वयं अथवा किसी
करने के लिए कानूनन अधिकृत
और निर्णय आपकी अनुपस्थित

कि 12 माह सन १६०३

पोस्ट वाले आधिकारी के हस्ताक्षर
Signature of Receiving Officer

2417



छप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमानुसारी के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले कल्कि के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

Recd.

प्रकीर्णक (मुतफरिक) प्रार्थना - पत्र संख्या सन १९८३ ई०

W. L. सं १९१२ सन १९८३ ई० में

Nand Kumar प्रार्थी

Union of India प्रति प्रत्याधी

Union of India through its

General Manager Northern Railway

Bawali House, New Delhi

प्रत्याधी

चूंकि उपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त मुद्रामें के सम्बन्ध में
के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक १९ माह ४ सन १९८३
को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर
लिया जाय। उबल प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विहित कियी और
दिया होगी।

विदित हो कि आप उपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
राजकोक्त या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए बान्धन अधिकृत
हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थित
में हो जायेगे।

मेरे हस्ताक्षर और न्यायालय की मालिनी आज दिनांक २५ माह ४ सन १९८३
को जारी किया गया।

Suryakant



डिप्टी राजस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९८३ की नियमादली के अध्याय ३७ नियम १ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले कल्कि के हस्ताक्षर

* 85
C/E 88

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/ 8402 to 8409
Dated the 12/12/89

T.A.No. of 1112 1987(T)

1) Mamta Kumar

AFFILIATE'S

VERSUS

2) Union of India

RESPONDENT'S

To Shri Shyam Lal Singh, Advoc.
High Court Lkc.

Whereas the marginally noted cases has been transferred by
High Court, Lkc. Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 1712/83
of 198
of the Court of Hc Lkc
arising out
of Order dated / /
passed by / /

The Tribunal has fixed date of
30/1/89 1989. The hearing ~~order~~
of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
15 day of 11 1989.

dinesh/

3) Mamta Kumar Sj, M. Pet. 910
REPUTY REGISTRAR

S-1/28 E Howdar Convent Colony
Charbagh, Lucknow

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thorahill-Road, Allahabad-211 001

No.CAT/Alld/Jud/ T.A.No. 1142 of 1987
Dated the 19/5/1989.

40460 to 69

Nand Kumar

APPLICANT'S

VERSUS

Union of India & others

RESPONDENT'S

- To 1. Shri Surya Kant, Advocate, Lucknow High Court, Lucknow.
2. " Siddhartha Verma, Advocate, Lucknow High Court,
Lucknow.

Whereas the marginally noted cases has been transferred by Lucknow High Court Under Section the provision of the Administrative Tribunal Act XIII of 1995 and registered in this Tribunal as above.

Writ Petition No. 1912
of 1983 .
of the Court of Lucknow High
Court arising out of order
dated _____
passed by _____ in _____

The Tribunal has fixed date
of 8.11.89 1989, the
hearing of the matter at Gandhi Bhawan
Lucknow (Opp. Shaheed Smarak)
on your behalf by your some
one duly authorised to Act and
plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
day of _____ 1989.

dinesh/

DEPUTY REGISTRAR